

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

88/241-242/ND/2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2018.**

**NAME OF THE COMPANY:** Mr. rahul Gupta V/s. Padam Promoters Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 241-242

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**


**Present:** Mr. R.K. Gupta, Ms. S Deb Ray, Advocates for the  
Petitioner.  
Mr. P. Nagesh, Mr. Akshay Gupta, Mr. Shobhit  
Srivastava, Ms. Kusum Yadav, CP for the ROC,  
Advocates for the Respondent.

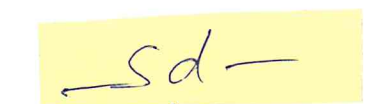
**ORDER**

Though the reply to the CA No. 329/2018 has been filed by the respondent.  
Reply in the main petition is still awaited, last opportunity is granted to the  
parties to file their reply.

To come up on 1<sup>st</sup> February, 2019 for final hearing.

The other three matters Item No. 371, 373 and 374 be listed alongwith C.P. No.  
206/241-242/ND/2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**